

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3775
ANSWERED ON:04.09.2012
APPOINTMENT OF IPS OFFICERS
Ajay Kumar SHRI

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to appoint the officers in the Indian Police through Indian Police Service Limited Competitive Examination (IPSLCE), 2012;
- (b) if so, the details thereof;
- (c) whether the Government has assessed the impact of the said move on the quality of officers
- (d) if so, the details and the outcome thereof;
- (e) whether the UPSC and the State Governments have favoured the scheme of IPSLCE, 2012;
- (f) if so, the details thereof; and
- (g) the total number of States that have favoured/not favoured the scheme of IPSLCE?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): Yes Madam. The Government has introduced a third mode of recruitment to the Indian Police Service, known as Limited Competitive Examination. Dy. SPs of State Police Services, Assistant Commandants of CAPFs and Captains/Majors of Armed Forces have been made eligible to appear in the same.

(c) & (d): The scheme of Limited Competitive Examination has initially been approved by the Competent Authority for only 2 years. The approval of Competent Authority mandates for evaluation of the scheme after expiry of that period. Even the first batch has not been inducted till now. So the question of impact study at present does not arise.

(e) to (g): Consultations with all the State Governments as well as other stakeholders, viz the UPSC, Ministry of Law & Justice, Ministry of Defence etc. were made before finalizing the scheme of Limited Competitive Examination. Out of 24 States whose comments were received, 20 agreed with the proposal either unconditionally or with some suggestions. Rest of the 4 States expressed their disagreement. The UPSC also agreed with the proposal. Even the examination notification was prepared by them. This fact was also upheld by the Hon'ble High Court of Delhi at New Delhi in W.P. (C) No. 1610 of 2012. In fact in this judgement the Court observed that "..... the matter was ultimately discussed at all levels and the UPSC, Ministry of Law etc have fallen in line."